

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

3705

HOUSE OF THE PEOPLE

Monday, 6th April, 1953

The House met at Two of the Clock
[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

3 P.M.

PATIALA AND EAST PUNJAB
STATES UNION LEGISLATURE
(DELEGATION OF POWERS) BILL

The Minister of Home Affairs and States (Dr. Katju): I beg to move for leave to introduce a Bill to confer on the President the power of the Legislature of the State of Patiala and East Punjab States Union to make laws.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to confer on the President the power of the legislature of the State of Patiala and East Punjab States Union to make laws."

The motion was adopted.

Dr. Katju: I introduce the Bill.

DEMANDS FOR GRANTS

Mr. Deputy-Speaker: The House will now take up discussion of Demands for Grants relating to the Ministry of Finance.

DEMAND NO. 26—MINISTRY OF FINANCE

Mr. Deputy-Speaker: Motion is:

"That a sum not exceeding Rs. 1.32.33.000 be granted to the President to complete the sum

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necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Ministry of Finance'."

DEMAND NO. 27—CUSTOMS

Mr. Deputy-Speaker: Motion is:

"That a sum not exceeding Rs. 3,09,37,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Customs'."

DEMAND NO. 28—UNION EXCISE DUTIES

Mr. Deputy-Speaker: Motion is:

"That a sum not exceeding Rs. 4,98,91,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Union Excise Duties'."

DEMAND NO. 29—TAXES ON INCOME
INCLUDING CORPORATION TAX

Mr. Deputy-Speaker: Motion is:

"That a sum not exceeding Rs. 3,12,43,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Taxes on Income including Corporation Tax'."

DEMAND NO. 30—OPIUM

Mr. Deputy-Speaker: Motion is:

"That a sum not exceeding Rs. 37,34,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the